

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1825**

**TO BE ANSWERED ON THE 11<sup>TH</sup> DECEMBER, 2024/ AGRAHAYANA 20, 1946  
(SAKA)**

**CRIMINALISATION OF MARITAL RAPE**

**1825 SMT. SAGARIKA GHOSE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether Government plan to criminalise marital rape; and**
- (b) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a) to (b): There is no proposal to criminalize sexual intercourse or sexual acts by man with his own wife, the wife not being under 18 years of age, as sections 74, 75, 76 and 85 of the Bharatiya Nyaya Sanhita, 2023 and the Protection of Women from Domestic Violence Act, 2005 provide for a sufficiently adequate remedy which include penal consequences thereby protecting the right and dignity of a woman within the institution of marriage.**

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